



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE MANINDER S. BHATTI

ON THE 14<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 31088 of 2025

*SATISH KUMAR PARASAR*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Rajesh Prasad Dubey - Advocate for the petitioner.*

*Shri Girish Kekre - Govt. Advocate for State.*  
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ORDER

This petition has been filed by the petitioner being aggrieved by the order dated 16.6.2025 (Annexure P-1) passed by respondent No. 3 by which the petitioner, who is working as Primary Teacher is being sought to be transferred from Govt. Primary School, Chhorpipariya to Govt. Middle School, Sunehra District Seoni.

2. The counsel for the petitioner does not dispute that petitioner has joined at the transferred place but contends that the place of transfer is not one of the schools for which petitioner had submitted option vide Annexure-P/2. The counsel further contends that petitioner has submitted a representation on 29-06-2025 (Annexure-P/3) before the respondent/authority.

3. The counsel for the State submits that the impugned order has been passed in view of the administrative exigency, however, the representation of



the petitioner shall be dealt with in accordance with law.

4. In view of the aforesaid, without expressing any view on the merits of the case, **the petition stands disposed of** with direction to respondent No.3/District Education Officer, Seoni to take a decision on the representation dated 29.06.2025 (Annexure P-3) submitted by the petitioner within a period of 30 days from today, by passing a well reasoned and speaking order in accordance with law.

5. The writ petition stands disposed of accordingly.

(MANINDER S. BHATTI)  
JUDGE

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